

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA  
UNSTARRED QUESTION NO. 715  
TO BE ANSWERED ON 14<sup>TH</sup> DECEMBER, 2018**

**WORKING CONDITION OF THE NURSES**

**715. SHRI B. SENGUTTUVAN:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether the Government has taken note of the poor working conditions of the nurses in the private and Government hospitals across the country, if so, the details thereof and the corrective steps taken in this regard;

(b) whether the Supreme Court of India has directed the Government to fix the salary of the nurses in accordance with the recommendations of the expert panel constituted in this regard, if so, the details thereof; and

(c) the time by which the Government would be constituting an expert panel and fix the salary and perks of the nurses employed in private hospitals across the country?

**ANSWER  
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND  
FAMILY WELFARE  
(SHRI ASHWINI KUMAR CHOUBEY)**

(a) to (c): Hon'ble Supreme Court vide their judgement dated 29<sup>th</sup> January, 2016 in Writ Petition (C) No. 527/2011 directed Ministry of Health and Family Welfare to look into the grievances of nurses working in private hospitals/institutions by forming a committee. In compliance of Hon'ble Supreme Court's direction, Ministry of Health and Family Welfare constituted a committee vide order No. Z.29011/15/2013-N dated 24<sup>th</sup> February, 2016. Recommendations of the committee have been sent to States/UTs for making legislation/guidelines. Recommendations of the Committee are at **Annexure**.

**Recommendations of the committee constituted in compliance of Hon'ble Apex Court Judgement dated 29.01.2016 in W.P. (C) 527/2011 vide Ministry's order No. Z-29011/15/2013-N dated 24.02.2016.**

Committee examined all the information collected from various states, All India Government Nurses Federation (AIGNF) and Trained Nurses Association of India (TNAI) and felt that adequate salary and basic facilities are not provided to nurses employed in private hospitals/nursing homes. Their pay and working condition is really pathetic and some steps are required to be taken to uplift the standard of working conditions in respect of nurses. After deliberations and discussions, the Committee has made following recommendations:

1. Salary:

- In case of >200 bedded hospitals, salary given to private nurses should be at par with the salary of State Govt. nurses given in the concerned State/ UT for the similar corresponding grade.
- In case of >100 bedded hospitals, salary given to private nurses should not be more than 10% less in comparison of the salary of State Govt. nurses given in the concerned State/UT for the similar corresponding grade.
- In case of 50-100 bedded hospitals, salary given to private nurses should not be more than 25% less in comparison of the salary of State Govt. nurses given in the concerned State/UT for the similar corresponding grade.
- Salary given to private nurses should not be less than Rs.20000/- pm in any case even for <50 bedded hospitals.

2. Working conditions:

- Working conditions viz. leave, working hours, medical facilities, transportation, accommodation etc. given to nurses should be at par with the benefits granted to State Govt. nurses working in the concerned State/UTs.

3. Steps should be taken by all States/UTs for formulating legislation/guidelines to be adopted for implementation of the above recommendations in case of Nurses working in private hospitals / institutions.

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